



**PUBLISHED BY AUTHORITY**

No. 38

CUTTACK, FRIDAY, SEPTEMBER 19, 2003/BHADRA 28, 1925

X X X

X X X

X X X

PUBLISHED UNDER THE AUTHORITY OF THE HIGH COURT OF JUDICATURE, ORISSA  
NOTIFICATION

The 4th September 2003

No. 535-A.—In exercise of the powers conferred by the Proviso to Section 13 of the Code of Criminal Procedure, 1973 (2 of 1974), the High Court of Orissa hereby makes the following rules to amend the appointment of Special Judicial Magistrates ( Orissa ) Rules, 2000, namely :—

1. (1) These rules may be called the Appointment of Special Judicial Magistrates ( Orissa ) Amendment Rules, 2003.
- (2) They shall come into force with immediate effect
2. (i) In clause (b) of rule 4, after the word 'Law' a semicolon be added and thereafter the word 'or' be added.
- (ii) After clause (b) of rule 4, the following clause (c) be added :  
“(c) he is or has been an Executive Magistrate.”

By order of the High Court  
M. P. MISRA  
Registrar ( Administration )

X X X

X X X

X X X